

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5987
ANSWERED ON:03.05.2013
LEGISLATION TO REVIEW ST LIST
Mitra Shri Somendra Nath

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government proposes to bring a legislation to review the list of Scheduled Tribes for considering all cases of addition and deletion of castes;
- (b) if so, the details thereof; and
- (c) the details of cases of addition and deletion which have been considered by the Government so far?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

- (a) At present, the Ministry has no proposal to bring a legislation to review the list of Scheduled Tribes for considering all cases of addition and deletion of communities.
- (b) Does not arise, in view of (a) above.
- (c) The first list of Scheduled Tribes specified in relation to a particular State/Union Territory is by a notified Order of the President under Article 342 (1) of the Constitution. These Orders can be modified subsequently only through an Act of Parliament, as per provisions of Article 342 (2) of the Constitution. After creation of Ministry of Tribal Affairs (October, 1999), 118 cases for addition and 12 cases for deletion from the list of Scheduled Tribes of the States/UTs have been considered so far.